

an>

Title: Papers laid on the Table of the House by Ministers/Members.

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 94 of the Punjab Re-organisation Act, 1966:-

- (i) The Bhakra Beas Management Board (second Amendment) Rules, 2015 published in Notification No. G.S.R. 956(E) in Gazette of India dated 11th December, 2015.
- (ii) The Bhakra Beas Management Board (Amendment) Rules, 2015 published in Notification No. G.S.R. 200 in weekly Gazette of India dated 24th October, 2015.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4949/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 1771(E) published in Gazette of India dated 30th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli- Jaipur Section) in the State of Haryana.
- (ii) S.O. 1772(E) published in Gazette of India dated 30th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Narwana to Haryana/Rajasthan Border Section) in the State of Haryana.
- (iii) S.O. 2091(E) published in Gazette of India dated 31st July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hisar Section) in the State of Haryana.
- (iv) S.O. 2167(E) published in Gazette of India dated 10th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (new NH No. 5)(Ludhiana-Chandigarh Section) in the State of Punjab.
- (v) S.O. 2562(E) published in Gazette of India dated 18th September, 2015, regarding acquisition of land for building, maintenance, management and operation of Laddowal Bypass, Ludhiana in the State of Punjab.
- (vi) S.O. 1856(E) published in Gazette of India dated 10th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (new NH No. 9)(Hisar –Dabwali Section) in the State of Haryana.
- (vii) S.O. 2086(E) published in Gazette of India dated 31st July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (viii) S.O. 2168(E) published in Gazette of India dated 10th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 & 95 (new NH No. 5) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (ix) S.O. 2170(E) published in Gazette of India dated 10th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 & 95 (new NH No. 5) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (x) S.O. 2221(E) published in Gazette of India dated 14th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Punjab.
- (xi) S.O. 1430(E) published in Gazette of India dated 29th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (New NH 9)(Hisar-Dabwali Section) in the State of Haryana.

- (xii) S.O. 1551(E) published in Gazette of India dated 11th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (New NH 9)(Hisar-Dabwali Section) in the State of Haryana.
- (xiii) S.O. 1858(E) published in Gazette of India dated 10th July, 2015, authorising the Sub Divisional Magistrate, Ludhiana (West), as the competent authority to acquire land for construction of 4 lane (partial Access Controlled) Laddowal Bypass Linking NH 95 with NH 1 via Laddowal seed Farm at Ludhiana in the State of Punjab.
- (xiv) S.O. 2066(E) published in Gazette of India dated 29th July, 2015, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 344A in the State of Punjab.
- (xv) S.O. 2224(E) published in Gazette of India dated 14th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 152 (Kaithal-Narwana Section) in the State of Haryana.
- (xvi) S.O. 2620(E) published in Gazette of India dated 4th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (xvii) S.O. 1860(E) published in Gazette of India dated 10th July, 2015, authorizing the District Revenue Officer, Gurgaon and District Revenue Officer, Mewat, Haryana, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 71B (new NH No. 919) in the State of Haryana.
- (xviii) S.O. 2286(E) published in Gazette of India dated 21st August, 2015, authorising the District Revenue Officer, Bhiwani, Haryana, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 709 Extn. Loharu Road in the State of Haryana.
- (xix) S.O. 1423(E) published in Gazette of India dated 29th May, 2015, making certain amendments in the Notification No. S.O. 2575(E) dated 31st October, 2008.
- (xx) S.O. 1547(E) published in Gazette of India dated 11th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xxi) S.O. 2172(E) published in Gazette of India dated 10th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xxii) S.O. 2424(E) published in Gazette of India dated 4th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xxiii) S.O. 659(E) published in Gazette of India dated 4th March, 2016, making certain amendments in the Notification No. S.O. 349(E) dated 15th March, 2005.
- (xxiv) S.O. 660(E) published in Gazette of India dated 4th March, 2016, making certain amendments in the Notification No. S.O. 594(E) dated 8th March, 2013.
- (xxv) S.O. 1200(E) published in Gazette of India dated 22nd March, 2016, rescinding Notification No. S.O.1789(E) dated 1st July, 2015.
- (xxvi) S.O. 1201(E) published in Gazette of India dated 22nd March, 2016, rescinding Notification No. S.O.1788(E) dated 1st July, 2015.
- (xxvii) S.O. 1283(E) published in Gazette of India dated 1st April, 2016, regarding rates of fees to be recovered from the users of National Highway No. 758 (Rajsamand- Gangapur-Bhilwara-Ladpura) in the State of Rajasthan.
- (xxviii) S.O. 1469(E) published in Gazette of India dated 21st April, 2016, regarding rates of fees to be recovered from the users of National Highway No. 31 (Old NH 231) in the State of Uttar Pradesh.
- (xxix) S.O. 1470(E) published in Gazette of India dated 21st April, 2016, regarding rates of fees to be recovered from the users of National Highway

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2012-2013.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4951/16/16]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2013-2014.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4952/16/16]

(5) A copy of the Notification No. G.S.R. 610(E) (Hindi and English versions) published in Gazette of India dated 17th June, 2016 making certain amendments in the Schedule V of the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Rules, 2015 under Section 14A of the Aircraft Act, 1934.

[Placed in Library, See No. LT 4953/16/16]

12.03 hours